

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 982/GT/2025

Subject : Petition for truing up of tariff for the period 2019-24, of Vindhyachal Super Thermal Power Station Stage-III (1000 MW).

Petition No. 1017/GT/2025

Subject : Petition for approval of tariff for the period 2024-29, of Vindhyachal Super Thermal Power Station Stage-III (1000 MW).

Petitioner : NTPC Limited

Respondent(s) : MPPMCL and 5 others

Date of hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Shri R Jatin Katiyar, Advocate, NTPC
Shri Varun K Chopra, Advocate, MPPMCL
Shri Rahul Tomar, Advocate, MPPMCL
Shri. Dipu Kumar Jha, Advocate, MPPMCL
Shri Anup Jain, Advocate, MSEDCL
Shri Rajiv Naik, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL

Record of Proceedings

The matters were called out for a hearing through virtual mode.

2. At the outset, the learned counsel for the Petitioner prayed for an extension of time to file the additional information sought by the Commission, vide its Technical Validation (TV) letter dated 8.6.2026. The learned counsel for the Respondents, MPPMCL and MSEDCL, sought four weeks' time to file their respective replies.

3. The Commission, after hearing the learned counsel for the parties, directed the Petitioner to file the additional information as sought vide TV letters dated 8.6.2026, by **14.7.2026** after serving a copy to the Respondents. The Respondents shall file their replies by **10.8.2026**, after serving a copy on the Petitioner, who may file its rejoinder,



if any, by **24.8.2026**. The parties shall ensure that the pleadings are completed within the prescribed timelines.

4. The Petitions shall be listed for hearing on **27.8.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

